



2026:AHC-LKO:15914-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 848 of 2026

Manish Kumar Shukla

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue Lko.
And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Sajivan Verma, Rakesh Kumar Singh
Counsel for Respondent(s)	: C.S.C., Surendra Kumar Singh

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. In spite of the order dated 03.02.2026 no one is present on behalf of the Nagar Panchayat nor any counter affidavit has been filed.

2. Heard learned counsel for the petitioner.

3. By means of this writ petition, the petitioner has prayed for the following main relief (s) :-

"I. Issue a writ, order or direction in the nature of CERTIORARI, to quash the impugned notice dated 27.11.2025, Letter No. 381/ illegal encroachment/ 2025-26 issued by the opposite party no. 5 i.e. Executive Officer, Nagar Palika Parishad, Rudauli, District- Ayodhya by which the petitioner has been directed to close the door of his house which has been opened at Non Z.A. Banjar Land, bearing Gata No. 1047, within a period of 7 days, otherwise the opposite party no. 5 will initiate legal proceeding against the petitioner for which the petitioner will be liable, in the interest of justice.

II. Issue a writ order or direction in the nature of CERTIORARI, to quash the impugned letter dated 10.11.2025 issued by the opposite party no. 3 i.e. Sub Divisional Magistrate, Tahsil-Rudauli, District- Faizabad now Ayodhya to opposite party no. 5 i.e. which has been issued by the Sub Divisional Magistrate, Tahsil-Rudauli, District- Faizabad now Ayodhya for compliance of order dated 28.97.2025 passed by this Hon'ble Court in WRIT C No. 6912/2025, Manish Kumar Shukla V. State of U.P. and others by wrongly interpreting the order passed by this Hon'ble Court without conducting any inquiry or spot inspection in the matter and without giving any notice or opportunity of hearing to the petitioner, in the interest of justice.

III. Issue a writ order or direction in the nature of MANDAMUS, thereby commanding the opposite party no. 5 not to close the main door of the petitioner's house and not to interfere in the peaceful living of the petitioner, in the interest of justice."

4. We, accordingly, **allow** the writ petition in terms of the order dated 03.02.2026 and quash the impugned notice without prejudice to the rights of any private person aggrieved to take recourse to law for redressal of his grievance against the petitioner.

February 26, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)